

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR.

M.P.NO. 278/93 : date of order: 14.5.93

U.O.I. & Ors. : Petitioner

Mr. Manish Bhandari : Counsel for the petitioner.

VERSUS

Smt. Kastoori Bai : Respondents.

PER HON'BLE MR.GOPAL KRISHNA, JUDL.MEMBER

This is a Misc.Petition against the order dated 19.3.1993 passed in Review Petition No.32/93 in O.A.NO. 661/92 on the ground that the Tribunal had no jurisdiction to award back wages to an employee whose transfer order was not stayed. It is also stated in the petition that the Administration had taken a decision to file a Special Leave Petition against a decision which does not deal with the issues raised in the Review Petition. The petitioner has now prayed for recalling the decision dated 19.3.1993. The learned counsel for the petitioner urged that this Tribunal should not have issued any direction regarding salary for the intervening period in view of a decision of the Hon'ble Supreme Court in the case of Gujarat Electricity Board & Another vs. Atmaram Sungomal Poshani reported in (1989) 2 SCC 602 . This Tribunal had considered a prayer made in the *Chikhi* relief clause 5 (iii) of the original application and then passed the order sought to be reviewed.

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This Misc.Petition is in the nature of a second Review
Petition and as such it is not maintainable.

It is, therefore, dismissed.

Gopal Krishna 14.5.93
(GOPAL KRISHNA)
Judl. Member

Anil